

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**O.A. No.60/1135/2017**

**Date of decision: 16.9.2019**

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**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).**

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Paramveer aged about 26 years, son of Late Sh. Ved Pal Sindhu, Ex-PA Jhojhu SO, Bhiwani Division, Resident of Village Devwas Via Rodhan, Distt. Bhiwani (Group C).

**...APPLICANT**

**VERSUS**

1. Union of India through its Secretary, Ministry of Communication, Department of Information and Technology, Sanchar Bhawan, Ashoka Road, New Delhi.
2. Chief Post Master General, Haryana Circle, Ambala.
3. Superintendent of Post Offices, Bhiwani Division, Bhiwani.

**...RESPONDENTS**

**PRESENT:** Sh. Rajesh Khandelwal, counsel for the applicant.  
Sh. B.B. Sharma, counsel for the respondents.

**ORDER (Oral)**

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**SANJEEV KAUSHIK, MEMBER (J):-**

1. Present O.A. has been filed by the applicant impugning order Annexure A-13, whereby his case for appointment on compassionate grounds has been rejected.
2. Learned counsel for the applicant very fairly submitted that earlier condition of three years prescribed vide OM dated 05.3.2013 for considering the claims for appointment on compassionate grounds has since been set aside by Court of law and subsequently OM has been issued to consider cases of eligible candidates beyond three years, therefore, he made a statement that he is not pressing for

quashing of the impugned order and his case may be considered in next Circle Committee Meeting, in view of changed circumstances.

3. Learned counsel for the respondents submitted that the case of the applicant has been considered once and since he had secured less marks than the candidate who was offered appointment, therefore, he was not offered appointment. However, he is not in position to rebut the arguments raised by applicant that his case cannot be closed after considering it once as time limit of three years is no more.
4. In the wake of the above facts, coupled with the facts that earlier instructions dated 5.5.2013 have been set aside by Court of law and there being no time limit prescribed by Govt. of India for considering cases for compassionate appointment, I direct the respondents to consider claim of the applicant for appointment on compassionate grounds in the next circle committee meeting along with other candidates.
5. The O.A. stands disposed of in the above terms.

**(SANJEEV KAUSHIK)  
MEMBER (J)**

Date: 16.09.2019.  
Place: Chandigarh.

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